

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.208/MP/2026

Subject : Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 3.6.2021 seeking declaration of the Working Group Report, 2022 as a Change in Law Event and consequential determination of quantum and mechanism of compensation on account of Change in Law event.

Petitioner : NTPC Renewable Energy Limited (NTPCREL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NPTCREL
Shri Nikunj Bhatnagar, Advocate, NTPCREL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Raihul Ranjan, Advocate, SECI
Shri Manav Saluja, Advocate, SECI
Shri Debajyoti Majumdar, NLDC
Shri Ashok Rajan, NLDC
Ms. Himani Dutta, NLDC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. However, the learned counsel for the Responded/CTUIL sought liberty to file/upload their replies in the matter.

2. The Commission further directed both sides to file their respective submissions on the following aspect within two weeks with a copy to the other side.

(a) Why did the Petitioner not raise its Change in Law claim with respect to the Working Group Report before the State Commission, while other Change in Law claims related to Safeguard Duty, Basic Custom Duty and GST were dealt with by the State Commission? How does this Commission have the necessary jurisdiction to adjudicate the issue involved in the instant Petition?

3. The Commission also permitted the Respondent/ CTUIL file its reply within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)